

IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No.568 of 2018
WITH
I.A. No. 8590 of 2018

New India Assurance Co. Ltd., through
Deputy Manager T.P. Hub, 2nd Floor,
Sethi Corporate, Pepe Compound, Hindpirih,
Ranchi

... **Appellant**

-versus-

Pradip Kumar Raut @ Pradip Raut ...

Respondent

CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING

For the Appellants : Mr. Alok Lal, Advocate

For the Respondents : Mr. Mithilesh Singh, Advocate

4/ 06.09.2021 **I.A. No.8590 of 2018**

Heard Mr. Alok Lal, learned counsel appearing for the appellant-Insurance Company and Mr. Mithilesh Singh, learned counsel appearing for the respondent.

By way of this interlocutory application, the appellant has prayed to condone the delay of 20 days in preferring the present miscellaneous appeal.

After hearing the parties and after going through the interlocutory application, especially, paragraphs 5 to 14, I find that sufficient grounds have been shown to condone the delay in preferring the present miscellaneous appeal. Accordingly, I am inclined to allow this interlocutory application. The delay of 20 days in preferring this miscellaneous appeal is hereby condoned.

This interlocutory application is, accordingly, allowed.

M.A. No. 568 of 2018

List this case after two weeks under the heading "**For Admission**".

(Ananda Sen, J.)